

1	2	3
Crime Asstt.	59	48
Head Clerk	84	73
Upper Division Clerk	196	181
Lower Division Clerk	469	460
Dresser (For CBI Academy)	1	0
Office Attendant (JGO and Daftry)	55	50
Peon	28	23
Safaiwala	53	42
Farash	1	1
Cook (For CBI Academy)	2	2
Bearer (For CBI Academy)	4	4
TOTAL	1,532	1,334
CANTEEN		
Manager	2	1
Asstt. Manager	1	0
Halwai-cum-Cook	2	2
Coupon Clerk/Salesman	17	9
Asstt. Halwai-cum-Cook	2	2
Teamaker	17	14
Bearer	10	11
Washboy	18	12
Safaiwala	1	1
TOTAL	70	52

#posts that are allowed to be filled up on contract basis.

Initiatives for improving services

*176. SHRI O.T. LEPCHA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether any fresh initiatives have been planned by Government to bring the services provided in Air India flights like catering etc. up to the international standards;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (c) The services provided by Air India on its flight are at least of international standard. Air India is the only airline offering choice of veg. and non-veg. meals to all its passengers whereas the other international airlines uplift only non-veg. meals and veg. meals are uplifted only if manifested. However, Air India has taken steps to improve its catering by providing meal on demand on direct ultra long flights in first class, welcome beverages for first and executive class, and elaborate and choice of meals for economy and executive class.

High-powered Committee on Antrix Devas deal

* 177. DR. T.N. SEEMA: Will the PRIME MINISTER be pleased to state:

- (a) whether the High-powered Committee appointed by Government to enquire about the controversial deal between ISRO/Antrix Corporation and a private company M/s Devas Multimedia Ltd. has submitted its Report;
- (b) if so, whether a copy of the Committee Report will be placed before the House; and
- (c) if not, whether any extension of time has been given to the Committee for completing the enquiry?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) to (c) Government set up a High Powered Review Committee on February 10, 2011 to review the technical, commercial, procedural and financial aspects of the Agreement between Antrix Corporation Limited and M/s Devas Multimedia Limited, to suggest corrective measures, and to fix responsibility for lapses, if any. The Committee was also asked to review the adequacy of procedures and approval processes followed by Antrix, ISRO and the Department of Space, and to suggest improvements and changes.

2. The High Powered Review Committee has since submitted its report to Government. Based on the examination of these recommendations, Government has initiated a number of actions. Further action will be taken as may be necessary. The steps taken so far include:—

- (i) Department of Revenue and Ministry of Corporate Affairs have been asked to initiate investigations for possible acts of omission and commission.